

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR  
TRIAL CASES UNDER SC/ST ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,  
Sessions Judge,  
Perambalur.**

**Tuesday, this the 22<sup>nd</sup> day of September, 2020.**

**E.Bail No.640/2020.**

1. Karuppaiah,  
S/o. Ponnaiah.

2. Arunkumar,  
S/o. Karuppaiah.

... Petitioners/Accused 1 & 3

-vs-

Inspector of Police,  
Perambalur Police Station,  
Crime No.2060/2020.

... Respondent/Complainant.

Offences u/Ss.294(b), 324, 307, 506(ii) IPC r/w Sec.3(1)(r),3(1)(s) & 3(1)(v) of  
SC/ST (PoA) Amendment Act – 2015.

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This petition coming on this day before me for order in the form of e-bail by Thiruvargal.R.Balakrishnan and M.Murugan, Advocate for the petitioners and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss.294(b), 324, 307, 506(ii) IPC r/w Sec.3(1)(r),3(1)(s) & 3(1)(v) of SC/ST (PoA) Amendment Act – 2015.

The counsel for the petitioners/accused had stated that the defacto complainant came to the petitioners/accused hotel in a drunken mode and abused the 1<sup>st</sup>petitioner/accused's wife in filthy language and attacked her. So this petitioners/accused with no other alternative prevented the defacto complainant from attacking the 1<sup>st</sup> petitioner/accused's wife and that the petitioners/accused do not even know the caste of the defacto complainant and that the defacto complainant taking advantage of his profession as Advocate influenced the respondent police and



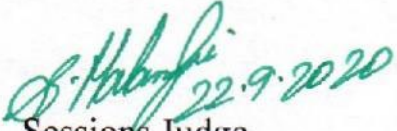
got registered this case and hence this petitioners/accused are entitled for bail.

Defacto complainant and Special Public Prosecutor were present. It was argued by the Special Public Prosecutor that the defacto complainant went to petitioner/accused's hotel and asked for extra food for which this petitioners/accused being the owner of the hotel along with one Gandhimathi attacked this defacto complainant in his head with burnt woods as a result of which this defacto complainant sustained greivous head injury and due to COVID 19 he was not admitted as inpatient, but he is still taking treatment and these petitioners/accused used filthy language against the accused and threatened this defacto complainant with dire consequences.

Both side arguments heard. As the investigation is still pending and considering the nature of injury sustained by the defacto complainant and also considering the nature of offence this petition is dismissed.

Hence, this petition is dismissed.

Pronounced by me through E mail, this the 22<sup>nd</sup> day of September, 2020.

  
Sessions Judge,  
Special Court for SC/ST(PoA) Act,  
Perambalur.